

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-36(PB)/2018

IN THE MATTER OF:

Calypto Design Systems India Pvt. Ltd. Applicant/petitioner
and
Mentor Graphics (India) Pvt. Ltd. Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 19.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

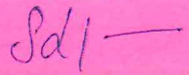
For the Applicant/petitioner : Mr. Ravi Sharma, Adv.
Standing Counsel for ITD : Ms. Lakshmi Gurung, Standing Counsel for I.T
Department with Divey Kant, Adv.
Mr. Amish Tandon Standing Counsel

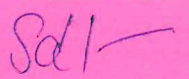
ORDER

Ld. Counsel for the applicant states on behalf of transferee company that an affidavit shall be filed stating that there is no outstanding demand of Income tax with regard to assessment year 2011-12, and in respect of Assessment Year 2010-11 appeal before the ITAT is pending. The needful shall be done within a week with a copy in advance to the Ld. Standing counsel Ms. Lakshmi Gurung.

Counter affidavit be filed within a week thereafter.

For further consideration on 14.08.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)